

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL

MUMBAI BENCH, MUMBAI

T.C.P.NO.932/IBC/NCLT/MB/MAH/2017

CORAM:

1. **SHRI M.K. SHRAWAT**

Member (Judicial)

2. **SHRI BHASKARA PANTULA MOHAN**

Member (Judicial)

UNDER SECTION 7 OF THE INSOLVENCY & BANKRUPTCY CODE 2016

**M/S. IDBI Trusteeship Services Limited,
Registered Office: Asian Building,
Ground Floor, 17R. Kamani Marg,
Ballard Estate,
Mumbai-400 001**

... **Petitioner**

Versus

**M/s. Nirmal Lifestyle Limited,
Registered Office : 3rd Floor,
Multiplex Building,
L.B.S. Marg, Mulund (West),
Mumbai – 400 080.**

... **Respondent**

PRESENT ON BEHALF OF THE PETITIONER : Ms. Akshi Gandhi, Advocate

PRESENT ON BEHALF OF THE RESPONDENT : Mr. Deepan Dixit, Advocate

ORDER DATED 16.08.2017

1. The Learned Representative of both the sides are present. Placed on record a withdrawal application dated 10-08-2017, extract of the relevant para is reproduced below :-

"B. Submissions:

The Respondent Company has settled the claim of the Petitioner. The claim of the Petitioner has been settled to its satisfaction. Hence, the petitioner does not intend to pursue the present petition.

C. Reliefs Sought:

In view of what is stated above, and Rule 8 of the Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules, 2016 i.e. withdrawal of application, the Petitioner humbly prays that this Hon'ble allows the petitioner to withdraw the present petition."

2. Since the matter is settled, this Petition is disposed of as "withdrawn". Heard.
3. Heard.

Sd/-

BHASKARA PANTULA MOHAN

Member (Judicial)

Sd/-

M.K. SHRAWAT

Member (Judicial)

Date : 16.08.017